



\$~10

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **CS(COMM) 733/2022**

M/S HCL INFOSYSTEMS LIMITEDPlaintiff

Through: Mr. Abhishek Gusain and
Mr. Harshit S. Gahlot,
Advocates.

versus

M/S PRESTO INFOSOLUTIONS PVT. LTD.

.....Defendant

Through: Ms. Purnima Maheshwari
and Mr. Mukul Aryan,
Advocates.

CORAM:

**JOINT REGISTRAR (JUDICIAL) SH. DEEPAK
DABAS (DHJS)**

ORDER

27.11.2025

%

1. Matter is today fixed for admission/denial of documents and marking of exhibits.
2. Admission/denial and marking of exhibits qua documents filed by defendant has been done.
3. Hard copy of documents filed by plaintiff are not on record.
4. Counsel for plaintiff seeks and is granted time of two weeks for doing the needful.
5. Re-notify on 19.03.2026 for admission/denial of documents and marking of exhibits qua documents of plaintiff.

**DEEPAK DABAS (DHJS),
JOINT REGISTRAR (JUDICIAL)**

NOVEMBER 27, 2025/anj